

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-425/(ND)/2017

In the matter of

Shree Nurshingsahay Mundundopal
Engineers (P) Ltd.

....PETITIONER

Vs.

Radius Synergies

... RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 10.1.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Rohan Sharma, Advocate


For the Respondent/Corporate Debtor :

ORDER

Learned Counsel for the petitioner is present. None appears for the respondent/Corporate Debtor. It is represented by the Ld. Counsel for the petitioner that reply as directed by this Tribunal vide Order dated 08.11.2017 has been duly filed by the Corporate Debtor. It is further represented that rejoinder to the same has also been filed. From the records of this Tribunal, it is evident that reply and rejoinder are available and in the circumstances, since the pleadings are complete, the matter is posted for arguments on 30.1.2018.

List on 30.1.2018.

Surjit
10.1.2018


(R. VARADHARAJAN)
MEMBER (JUDICIAL)